गृह-कार्य मंत्री (श्री लाल बहादुर शास्त्री): यह सही है कि लोगों ने इस का फायदा उठाया है, और आज से नहीं, कुछ वर्षों से यह बात चल रही है। जहां तक आगे के लिये कदम उठाने की बात है इस सम्बन्ध में, हम ज्यादातर इस बात की कोशिश कर रहे हैं कि दिल्ली डेवेलपमेंट अथारिटी खुद प्लाट्स वगैरह बनाये और एक माकूल दर पर लोगों को दे। मिसाल के लिये २,५०० प्लाट्स उन्होंने अभी तैयार किये हैं, ३,५०० प्लाट्स अगले साल तक, और ४,००० प्लाट्स १९६५ तक तैयार कर लेने की आशा है; दस हजार प्लाट्स हम १९६५ तक पब्लिक को दे सकेंगे। इस के अलावा ३,८०० प्लाट्स इंडस्ट्रियल डेवेलपमेंट के लिये दे सकेंगे। रोक थाम करने का सही तरीका तो यह है, और गवर्नमेंट ने जमीन को फ्रीज भी कर लिया है। मैं आशा करता हूं कि इससे हालात कुछ सुधरेगा। इस वक्त भी जहां बहुत ज्यादती होती है, इस सिलसिले में भी, जैसा मैंने पहले हाउस में कहा था, हम कारंवाई करने का सोच रहे हैं। बल्कि मैंने तो यहां तक कहा था कि शायद डिफन्स आफ इंडिया रूल्स का भी हम इस्तेमाल करें।

Shri A. P. Jain: May I know whether the principal responsibility for the rise in land price is not that of the Government inasmuch as for about 7 or 8 years they have frozen no less than 54,000 acres of land which can provide accommodation to 25 lakhs of people?

Shri Lal Bahadur Shastri: Partly it may be correct. But the hon. Member has to realise the fact that for the Master Plan to be finalised, it took much time. It had to take time. It is not only Delhi which is concerned: Uttar Pradesh is concerned and Punjab is also concerned. So it is not easy to make all the State Governments agree. However, we have discussed matters with them and they are now almost agreeable. But no final decision has yet taken place. However, we want to proceed further and now, I think, the progress made cannot be considered unsatisfactory.

श्री रामेश्वरानन्द: मैं यह सुन रहा हूं कि जब कोई गड़बड़ी हो जाती है तो सरकार कहती है कि हम इसमें संशोधन करने का यत्न कर रहे हैं। क्या सरकार कोई ऐसा विचार नहीं कर सकती कि काम बिना गड़बड़ी के हो जाए और वह पहले से ही सोच कर कार्यक्रम बनाये?

अध्यक्ष महोदय: इस प्रश्न के उत्तर की जरूरत नहीं है।

श्री रामेश्वरानन्द: अध्यक्ष महोदय, यह मेरा प्रश्न है, सुझाव तो नहीं है।

अध्यक्ष महोदय: आपने प्रश्न किया है और मैंने कहा है कि इस प्रश्न के उत्तर की जरूरत नहीं है।

Release of Property of Ex-Ruler of Bastar

\+

*610. Shri R. S. Pandey:
Shri Birendra Bahadur Singh:
Shri Lakhmu Bhawani:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government of India have received any memorandum urging release of the property of Sri Pravin Chandra Bhanj Deo, Ex-Ruler of Bastar, now under Court of Wards in Madhya Pradesh;

(b) if so, who has moved the Union Government for this and what are the particulars of the representation; and

(c) whether a decision has been taken in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) Yes.

(b) Three Members of the Madhya Pradesh Legislative Assembly and a number of adivsis have sent a memorial in February, 1963 praying for the re-recognition of Shri Pravin Chandra Bhanj Deo as the Ruler of Bastar and the release of his property from the Court of Wards.

(c) No. The representation has been referred to the Government of Madhya Pradesh for comments.

श्री रा० शि० पाण्डेय : मैं यह जानना चाहता हूं कि महाराजा भंजदेव की ओर से कोई निवेदन आया है क्या ?

गृह-कार्य मंत्री (श्री लाल बहादुर शास्त्री) : जी नहीं।

Shri Vidya Charan Shukla: May I know if the Chief Minister of Madhya Pradesh has referred to the Government of India that the mental condition of Maharaja Pravin Chandra Bhanj Deo and the activities of the Maharaja among the adivasis of Baster have undergone no change; if so, whether this information has also been taken into account?

Shri Lal Bahadur Shastri: We have not received any reply so far from the Madhya Pradesh Government.

Shri P. Venkatasubbaiah: May I know whether the privy purse of the Maharaja has been held up or it is being paid?

Shri Lal Bahadur Shastri: No, Sir; there is now another ruler. The ruler is now a different person and he is getting the privy purse.

Shri Basumatari: May I know whether it is possible to know whether the tribal people have sent the memorandum on their own or they have been threatened to send this representation?

Shri Lal Bahadur Shastri: It is difficult to say whether they wrote that memorandum under some threat or pressure. I do not know anything about it.

श्री प्रकाशवीर शास्त्री : क्या मैं जान सकता हूं कि मध्य प्रदेश विधान सभा के जिन तीन सदस्यों ने इस सम्बन्ध में सरकार को लिखा है वे तीनों के तीनों ही बस्तर जिले के हैं या मध्य प्रदेश के किन्हीं अन्य क्षेत्रों के, और सरकार को इस सम्बन्ध में निर्णय लेने में क्या कठिनाई हो रही है।

श्री लाल बहादुर शास्त्री : निर्णय किस बात का लेना है ?

श्री प्रकाशवीर शास्त्री : प्रापर्टी का लौटाए जाने का।

श्री लाल बहादुर शास्त्री : जी नहीं, उसका कोई सवाल नहीं उठता। अर्थात् जहां तक उनके रिकागनीशन की बात है उसका प्रश्न नहीं उठता।

National Discipline Scheme

*611. **Shri Sidheswar Prasad**: Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that an advisory committe has been constituted to watch the progress of the National Discipline Scheme which is being made compulsory for school students from the next academic session; and

(b) if so, the details thereof?

The Parliamentary Secretary to the Minister of Education (Shri M. R. Krishna): (a) and (b). No Sir. The proposal is still under consideration.

श्री सिद्धेश्वर प्रसाद : अखबारों में इस आशय का समाचार प्रकाशित हुआ है कि आगामी शिक्षा सत्र से सरकार इस योजना को लागू कर रही है। इसमें विलम्ब होने का क्या कारण है ?

Shri M. R. Krishna: There is no delay on the part of the Education Ministry. Recently three Ministers of the Union Government—Defence, Finance and Education—had a meeting and after that they have set up an advisory committee. The training of instrutors is very important, and that is being done expeditiously.

श्री सिद्धेश्वर प्रसाद : एडवाइजरी कमेटी की रिर्पोट कब तक आ सकेगी?